

DIVISION BENCH  
COURT - II

**P-105**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/46(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>RD</sup> APRIL 2024**

IN THE MATTER OF	THE SOUTH INDIAN BANK LIMITED VS SEN HOLDINGS PVT LTD
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Ms. Shreya Choudhary, Adv.

] For the Financial Creditor

**ORDER**

1. Ld. Counsel appearing on behalf of the Financial Creditor present.
2. Despite deliberate Notice none appears on behalf of the Corporate Debtor.
3. No reply affidavit has been filed till date.
4. Therefore, a last chance is given to the Corporate Debtor to appear before the Tribunal, **failing which appropriate Orders towards admission would be passed** in the matter on the next date of hearing.
5. List the matter for further consideration on **22.05.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

*Ar.*